

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.23299/2018

(Arising out of impugned final judgment and order dated 06-08-2018
in SA No.44/2017 passed by the High Court of Judicature at Bombay)

RAJENDRA LALITKUMAR AGRAWAL

Petitioner(s)

VERSUS

RATNA ASHOK MURANJAN & ANR.

Respondent(s)

IA 120646/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA 170461/2018-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 29-01-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Makarand D. Adkar, Adv.
Mr. Braj K. Mishra, Adv.
Mr. Vijay Kumar, Adv.
Ms. Bharti Tyagi, AOR

For Respondent(s) Mr. R.B. Singhal, Sr. Adv.
Mr. R.K. Singh, Adv.
Ms. Rashmi Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Hearing concluded.

Judgment reserved.

(POOJA ARORA)
COURT MASTER

(CHANDER BALA)
BRANCH OFFICER